

(b) if so, what are the results thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH): (a) and (b) Geophysical surveys have been carried out in different areas in North Bihar. Wells were also drilled at Raxaul, Purnea and Gandak but they proved dry.

Closure of coal mines

505. SHRI SURAJ PRASAD:

SHRI INDRADEEP SINHA:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that a large number of coal mines were closed after nationalisation of coal mines;

(b) whether it is also a fact that as a result thereof a large number of labourers have been rendered unemployed;

(c) whether it is a fact that there is a persistent demand to open these coal mines; and

(d) if so, what is the reaction of Government thereto?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) to (d) Since nationalisation a few mines have been closed. The reasons for the closure were exhaustion of coal reserves, adverse economics etc. However, no worker was rendered unemployed on this account.

Coal India Ltd. has initiated steps for opening some of these closed mines having workable reserves through re-organisation schemes and formulation of new projects.

Converting petrol fuelled car into Compressed natural gas run car

506. SHRI KAPIL VERMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the O.N.G.C. has developed the technology for converting a conventional petrol fuelled car into compressed natural gas (C.N.G.) run car;

(b) whether the technology will be put to commercial use for consumer; and

(c) if so, by when it will be done and what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH): (a) to (c) O.N.G.C. have experimented with the use of compressed Natural Gas in a Jeep by using an imported dual fuel conversion kit. The experiment has not reached the stage of commercial use.

Disposal of complaints by MRTP Commission

507. SHRI PRITHIBI MAJHI: Will the Minister of INDUSTRY be pleased to state:

(a) what is the average time taken by MRTP Commission to dispose of a complaint lodged by private dealers/consumers;

(b) the number of complaints lodged with the Commission during the year 1985 and disposed of by it concerning misuse of trade practices by private companies; and

(c) in how many cases during the above period compromises were effected between the parties by MRTP Commission and in how many cases the parties concerned went in appeal to higher courts against the decision of the Commission?